

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 48/(MAH)/2017

CORAM:



Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2017

NAME OF THE PARTIES: M/s. MSM Discovery Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Tapan Deshpande	Advocate	
2)	Priya Patwa	Advocate	

**Order**

**TCSP 48/2017/230-232/NCLT/MB/MAH/2016**

On the submissions made by the Petitioner Counsel that Regional Director has not filed his report despite notice has been issued vide Order dated 1.7.2016 by the Hon'ble Bombay High Court, the Regional Director is hereby directed to file his report within 15 days hereof.

List this matter for final hearing on 12.4.2017.

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)